

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.316/2009

Subject: Approval of tariff of Sipat STPS, Stage-II (1000 MW) for the period from 1.4.2004 to 31.3.2009.

Date of hearing: 14.6.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: MPPTCL, MSEDCL, GUVNL, CSPDCL, ED-Govt. of Goa, ED-Admn. of Daman & Diu, ED-Admn. of Dadra & Nagar Haveli,

Parties present: 1. Shri A.S.Pandey, NTPC
2. Shri V.K.Padha, NTPC
3. Shri Ajay Dua, NTPC
4. Shri V.Ramesh, NTPC
5. Shri N.A.Ramakrishnan, NTPC

This petition has been filed by the petitioner, NTPC, for approval of tariff for Sipat Super Thermal Power Station, Stage-II (1000 MW) (hereinafter referred to as "the generating station") for the period from 1.4.2009 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted as under:

- (a) The additional capitalization for the works for the period 2009-14 are mostly in respect of balance works under different heads and are within the original scope of work. Also certain works for which payments have been withheld would be released after rectification or completion of the balance works.
- (b) Additional information as sought for by the Commission has been filed and copies have been served on the respondents.
- (c) Payment of Fees and charges made in terms of the Central Electricity Regulatory Commission (Regional Load Despatch Centre and other related matters) Regulations, 2009 may be allowed.
- (d) Additional Water charges over and above the norms specified by the Commission.

- (e) The cost incurred towards development of infrastructure for implementation of the scheme based on the Govt. of India notification dated 27.4.2010, which require the generating stations to supply power to rural households within the radius of 5 km from the existing /upcoming projects, may be allowed.
3. None appeared on behalf of the respondents.
4. The Commission directed the petitioner to submit of affidavit, the information regarding the effective date from which the water charges, prior to issue of the latest notification by the State Government, were in force, along with a copy of the said notification, on or before 8.7.2011.
5. Subject to the above order in the petition was reserved.

Sd/-
T.Rout
Joint Chief (Law)